

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.9
I.A.No.137/2021 & 623/2023 in
C.P. (IB) No.14/BB/2018

IN THE MATTER OF:

M/s. Reliance Nippon Life Asset
Management Limited and another ... Petitioner
Vs.
M/s. Biodiversity Conservation India Private Limited ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Ms. Nivedha Mohan
For Applicant in I.A No.137 of 2021 : Ms. Geethika Poovaya
For Applicant in I.A No.623 of 2023 : Shri Abhijit Atur

ORDER

I.A. No.137 OF 2021

1. Heard the Learned Counsel for the Applicant and Respondent.
2. The Respondent Counsel stated that due to some technical issue she is not able to e-file the brief synopsis, therefore seeks short date. Therefore, the Counsel is directed to get in touch with the registry and resolve the issue and file the same within one week. List on **24.06.2024**.

I.A. No.623/2023

1. Heard the Learned Counsel for the Applicant and Respondent.
2. Pleading are complete.
3. The Applicant Counsel requested three days' time to file written submissions and the same is permitted. The Respondent Counsel is also directed to file their written submissions within one week duly serving the copy on the otherside. List on **24.06.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Gayathri

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)